

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 795  
TO BE ANSWERED ON 17.12.2018**

**Anti competitive practices by All India Chess Federation**

**795. SHRI R. VAITHILINGAM:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) Whether it is a fact that the competition Commission of India has penalised the All India Chess Federation and directed it to cease and desist from anti-competitive practices;
- (b) if so, the details thereof;
- (c) whether it is a fact that the ruling has come on a complaint filed by four chess players; and
- (d) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE)  
FOR YOUTH AFFAIRS & SPORTS  
[COL. RAJYAVARDHAN RATHORE (RETD.)]**

(a)& (b) Yes Sir. All India Chess Federation (AICF) has informed that Competition Commission of India (CCI) has imposed a penalty and directed them to cease and desist from indulging into the anti competitive practices in terms of the Competition Act, 2002. The said order has been stayed by the Hon'ble National Company Law Appellate Tribunal (NCLAT).

(c) & (d) Yes Sir, Four players approached CCI. However, The AICF also filed a writ petition before the High Court Madras, which permitted the CCI to continue its enquiry on the complaint made, recording that the outcome of CCI's enquiry shall be subject to the final outcome of the writ petition in the High Court. The writ petition is still pending and hence the order of the CCI is subject to the outcome of the pending writ petition. The entire matter is therefore presently subjudice in the High Court, Madras and in the NCLAT, New Delhi.

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